

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 208 of 1995

Thursday this the 9th day of February, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

G.Gopinathan Nair
Punnappallipadinarattil,
Kaipuzha, Kulanada PO,
Pandalam. ... Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Sub Divisional Officer,
Telegraphs, Tiruvalla.
2. The Sub Divisional Officer,
Telegraphs, Kayamkulam.
3. The Chief General Manager,
Telecom, Kerala Circle,Trivandrum. ... Respondents

(By Advocate Mr. T.P.M. Ibrahim Khan, SCGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

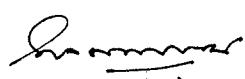
Applicant who describes himself as a Casual Mazdoor seeks a declaration that he is entitled to be reengaged. The basis for this claim in law or fact, remains mysterious. Representation A3 made to Ist respondent, that too a fortnight before filing this application, is equally ~~cryptic~~ as the Original Application. Ordinarily such disputed questions of facts should be decided by a fact finding authority as pointed out in R.K.Panda and others Vs. Steel Authority of India and others, 1994(5) SCC 304.

2. However, if applicant is desirous of filing a representation containing relevant facts he may do so

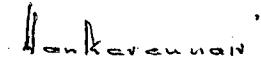
before the competent authority and wait for a reasonable time instead of rushing to this Tribunal hardly before the ink is dry on the representation.

3. Application is disposed of as aforesaid.
No costs.

Dated 9th day of February, 1995.


S.P. BISWAS

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures:

Annexure A3: True copy of the representation dated 23-1-95 submitted by applicant to the 3rd respondent.